

ITEM No.32

Court No.10

SECTION II
A/N MATTERS U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1480/2003

(From the judgement and order dated 23/01/2003 in CRLMM 716/02
of The HIGH COURT OF DELHI AT N. DELHI)

NEPC MICON LTD. & ORS.

Petitioner (s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent (s)

(With Appln(s). for stay and permission to place addl. documents
on record)

With

SLP(Crl.)No.1596/2003

(With Appln.(s) for stay and exemption from filing c/c of the impugned
judgment)

Date : 19/01/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR
HON'BLE MR. JUSTICE ARUN KUMARFor Petitioner (s) Mr.C.A.Sundaram,Sr.Adv.
Mr.Sanjay Sen,Adv.
Mr.Rana S.Biswas,Adv.
Ms.Indra Sawhney,Adv.For Respondent (s) Mr.Mukul Rohtagi,ASG.
Mr.Rajeev Sharma,Adv.
Ms.Anil Katiyar,Adv.Mr.K.K.Dhawan,Adv.
Mr.B.K.Prasad,Adv.UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the respondents states that it would not be necessary to file a counter affidavit. Since only legal questions are involved, let this matter be listed for final disposal on any Friday.

(Promila Nagpal)

(N.K.Gandhi) COURT MASTER

AR-cum-PS